

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 105/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.06.2019**

Name of the Company: Jiwanlalgopalji Makadia (Patel) & Ors.
V/s.
Patel Oils & Chemicals Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Chinnmay N. Kumbhar		Resp-UIDC	
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2.	KUNJAL DALAL		PCs/KO2	
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ORDER

The Petitioner is represented through their respective Learned PCS.

On perusal of the record, it is found that, Respondent has been granted opportunity to file reply, but neither Respondent appeared nor filed reply. However, for the ends of justice last opportunity is granted to the Respondent for filing reply, else right for filing reply will be closed.

List the matter on 29.08.2019


**MANORAMA KUMARI
MEMBER (JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)**

Dated this the 27th day of June, 2019.